

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 2346 OF 2024

HIMANSHI

PETITIONER(S)

VERSUS

NEERAJ

RESPONDENT(S)

O R D E R

1. This petition has been filed by the petitioner-wife seeking transfer of Civil Misc. Non Connected(38) No. 55 of 2020 titled as "Neeraj vs. Smt. Himanshi" pending before the Additional District and Sessions Judge, Abu Road, Sirohi, Rajasthan to the District and Sessions Judge, Gwalior, M.P.
2. The respondent-husband, although served with the notice issued by this Court, yet has chosen not to remain present before this Court either in-person or through an advocate.
3. We allow the Transfer Petition and direct that the Civil Misc. Non Connected(38) No. 55 of 2020 titled as "Neeraj vs. Smt. Himanshi" be transferred from the Additional District and Sessions Judge, Abu Road, Sirohi, Rajasthan to the District and Sessions Judge, Gwalior, M.P.
4. The transferor court shall forthwith transmit the record of the aforesaid case to the transferee court.

5. The transferee court shall make all possible endeavours first for an amicable settlement between the parties, failing which for early decision in the matter without unnecessary adjournments.
6. The parties would be at liberty to appear in the proceedings before the transferee Court through the video conferencing platform.
7. Pending application(s), if any, stand disposed of.

.....J.
[J.B.PARDIWALA]

.....J.
[R. MAHADEVAN]

New Delhi
15th January, 2025.

ITEM NO.6

COURT NO.14

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 2346/2024

HIMANSHI

Petitioner(s)

VERSUS

NEERAJ

Respondent(s)

IA No. 197440/2024 - EX-PARTE STAY

IA No. 197441/2024 - EXEMPTION FROM FILING O.T.

Date : 15-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Amrita Verma, Adv.
Anshul Patel, Adv.
Dumni Soren, Adv.
Vipin Singh Bansal, Adv.
Ms. Akanksha Mehra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Transfer petition is allowed in terms of the signed order.
2. Pending application(s), if any, stand disposed of.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed order is placed on the file)